

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 80 of 2019 &
IA Nos. 360 & 359 of 2019**

Dated : 12th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BSES Yamuna Power Limited & Anr. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Rahul Kinra

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Shubham Arya
Ms. Poorva Saigal
Mr. Pulkit Agarwal for R-2

ORDER

Learned counsel for Appellant submits that Appellant is desirous of withdrawing the Appeals. Accordingly, Appellant is permitted to withdraw Appeal No. 80 of 2019 and liberty is reserved to the Appellant to file appeal against the main order subject to other procedures including limitations.

The Appeal is disposed of as withdrawn and the interim applications, if any, shall disposed of.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

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